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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

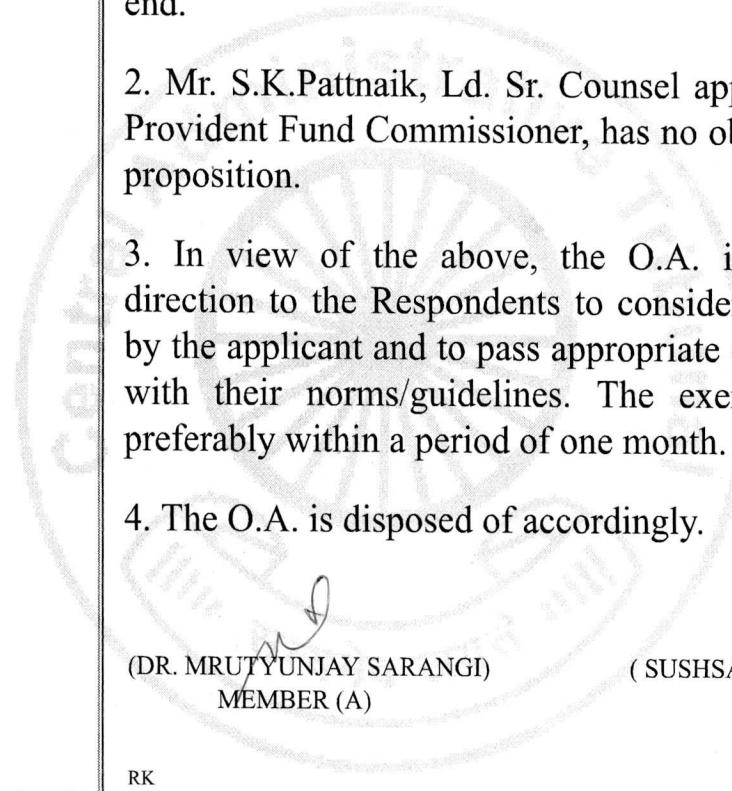
05.01.2018

O.A./260/812/2016 P K MISHRA  
 ORDER OF HONBLE HIGH COURT MAY -V/S-  
 KINDLY BE PERUSED PROVIDENT FUND

ITEM NO:19

FOR APPLICANTS(S) Adv. : Mr. S.K.Rath

FOR RESPONDENTS(S) Adv.: Mr. S.K.Pattnaik,

Notes of The Registry	Order of The Tribunal
	<p>Ld. Counsel for the applicant submitted that in the meantime he has furnished one option for his transfer as per the transfer policy and prays that the matter may be remitted to the Official Respondents for necessary consideration at their end.</p> <p>2. Mr. S.K.Pattnaik, Ld. Sr. Counsel appearing on behalf of Provident Fund Commissioner, has no objection to the above proposition.</p> <p>3. In view of the above, the O.A. is disposed of with direction to the Respondents to consider option memo filed by the applicant and to pass appropriate orders in accordance with their norms/guidelines. The exercise be completed preferably within a period of one month.</p> <p>4. The O.A. is disposed of accordingly.</p> <p style="text-align: right;"><i>g0</i>      (DR. MRUTYUNJAY SARANGI) (SUSHANTA KUMAR PATTNAIK)    MEMBER (A) MEMBER (J)</p> <p style="text-align: center;">RK</p>